

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 2436
TO BE ANSWERED ON: 26.12.2018

DATA PRIVACY

2436. SHRI E.T. MOHAMMED BASHEER:

Will the Minister of Electronics & Information Technology be pleased to state:-

- (a) whether the data privacy is facing serious security challenges in the digital era;
- (b) if so, the details thereof; and
- (c) the steps taken / being taken by the Government wish to take to address;

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI S.S. AHLUWALIA)

(a) (b) and (c): Ministry of Electronics and Information Technology (MeitY), on 31st July 2017, vide OM No.3(6)/2017-CLES, constituted a Committee of Experts under the Chairmanship of Justice B N Srikrishna, Former Judge, Supreme Court of India. A White Paper outlining key data protection issues and international best practices was released by the said committee to solicit public comments. Inputs were received. The committee deliberated on various inputs & has submitted its report along with draft Bill to MeitY.

The Draft Personal Data Protection Bill-2018 was published on MeitY website and comments were solicited from General Public, Central Ministries, State governments and UTs. Responses have been received from a wide spectrum of stakeholders, which are presently under analysis and consideration. After appropriate modifications, said PDP Bill-2018 is intended to be laid in the parliament.
